IN THE COURT OF SH. ANKUR JAIN ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI COURTS:DELHI

State Vs. Shoaib Khan @ Guru Sidhi FIR No. 358/16 PS: Ranjeet Nagar U/s 376/328/384/506 IPC

Hearing took place through Cisco WebEx

27.07.2020

Bail bond taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. R. Nadeem, Ld. Counsel with surety.

Verification report received. During inquiry from the surety it is revealed by the surety that he stood surety for somebody in some other case. This fact has not been stated by him in the affidavit appended with the bail bond. Counsel for surety submits that he was not aware about such a case and he seeks to withdraw the same. I do not deem it proper to give the liberty to the counsel to withdraw the surety. Surety stands rejected. Fresh bail bond be filed.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/27.07.2020

IN THE COURT OF SH. ANKUR JAIN ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI COURTS: DELHI

State Vs. Pankaj Kumar FIR No. 274/11 PS.: Moti Nagar U/s 376/506 IPC

Hearing took place through Cisco WebEx

27.07.2020

Present:

Mr. Subhash Chauhan, Ld. Addl. PP for State.

Mr. Ajay Burman Sr. Advocate with Ms. Tanya Harnal, Ld.

Counsel for accused along with accused.

Ms. Arti Pandey, Ld. DCW Counsel.

Prosecutrix in person.

Final arguments heard.

Put up for orders on 07.08.2020.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01 West, THC, Delhi/27.07.2020

IN THE COURT OF ANKUR JAIN ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs Deepak Kumar

FIR No.: 334/19

PS.: Nangloi

U/s: 376(d)/328/384/506/34 IPC

THROUGH CISCO WEB EX

27.07.2020

Present:

Sh. Subhash Chauhan, Ld. Addl. PP for the State
Sh. Kuldeep Mansukhani, Ld. Counsel for the accused/applicant. Ms. Aarti Pandey Ld. Counsel from DCW.

Sh. Aman Goyal, Ld. Counsel for the complainant along with complainant.

I.A. No. 06/20

IO has sent a report which is stated to have been received by the counsel for the accused and the counsel for the complainant.

IO has again sought time for verifying the facts. Interim bail of the accused is stated to be expiring on 29.07.2020.

IO is directed to verify the facts particularly IO should also verify whether there is any other person in the house to look after the children of the accused.

Put up on 10.08.2020. Till then interim bail of the accused stands extended.

and the IO through E-mail.

(Ankur Jain) ASJ (SFTO-01) West Delhi: 27.07.2020

IN THE COURT OF SH. ANKUR JAIN LD. ASJ (SFTC-01), THC, WEST DELHI

State Vs Amrit Lal FIR No.: 162/19 P.S.: Paschim Vihar U/s: 376 IPC

27.07.2020

THROUGH CISCO WEB EX.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Sarthak Sharma, Ld. Counsel for the accused/applicant Amrit Lal.
Ms. Aarti Pandey Ld. Counsel from DCW.
IO Inspector Domnica Purty along with complainant.

I.A. No.: 03/20

Arguments on bail application heard. Put up for orders at 4:00 pm.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
27.07.2020

IN THE COURT OF SH. ANKUR JAIN LD. ASJ (SFTC-01), THC, WEST DELHI

State Vs Amrit Lal FIR No.: 162/19

P.S.: Paschim Vihar

U/s: 376 IPC

27.07.2020

At 4:00 pm.

ORDER:-

- 1. By this order I shall decide the regular bail application filed on behalf of the accused Amrit Lal.
- The brief facts of the case are that on the complaint of one 'S' the present FIR was registered.In her complaint she has stated that on 18.02.2019 her parents had left for their job, she along with her younger sister were at home. Her sister Suman went outside to a shop for taking some goods. Accused who was living at 3rd floor came into her room, closed the door and raped her. While she was trying to raise an alarm her younger sister came back and accused hid under the bed, the moment door was opened he fled away. When parents of the complainant came back they were informed about the incident, parents of the accused



were called. The father of the accused proposed to arrange a marriage between both of them which was agreed to by the parents of the prosecutrix and on the same day both of them were got married. On the next day, the accused and his father were nowhere to be found, the prosecutrix and their family member came to know that accused along with his father had left for their village.

- the last about 17 months, the accused is in judicial custody. The material public witnesses have been examined. In the cross examination PW-2 has admitted that her marriage took place with her consent. Lastly, due to ongoing pandemic the trial is getting delayed and the accused is facing incarceration without any valid reason. It is also argued that there is a delay in registration of the FIR.
- 4. On the other hand Ld. Addl. PP for the State submits that the bail application of the accused was dismissed on 05.07.2020. The public witness has fully

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supported the case of the prosecution and merely because marriage had taken place, it does not show that no rape was committed.

- 5. In rebuttal Ld. Defence counsel has argued that earlier bail application of the accused was dismissed on 05.07.2019 and almost a year has lapsed since then.
- 6. If have heard Ld. Counsels for the parties and perused the record.
- This is the fourth bail application filed on behalf of accused. The first bail application, was dismissed on on 05.07.19, second was dismissed on 03.10.19, third was dismissed on 21.12.19 This fact has not been disclosed in the present bail application. Be that as it may be, no doubt in the cross examination the victim has admitted that marriage took place with her consent. However, it seems this was only a ploy to wriggle out of the prosecution which he would have faced and this explains the delay in registration of the FIR. The said admission cannot be read in isolation. In fact it was the case of the prosecution, so the admission as such has

no bearing. The victim had told her parents on the very same day, as per her deposition. It is not a series of incident from which it can be presumed that it was a case of consent. The accused has committed the offence and thereafter only to avoid the consequences of law got married with the prosecutrix. He has clearly tried to hoodwink the law and played with the emotions of the victim not only once but twice.

- issued against him. Thus, I do not find any ground to admit the accused on regular bail. Bail application of the accused/applicant stands dismissed. Nothing said herein shall tantamount to expression of opinion on the merits of the case, and the observations made herein are only for the purpose of deciding the present bail application.
- 9. Copy of the order be sent to the counsel for the accused/applicant and IO through E-mail.

(Ankur Jain) 27/2020 ASJ, (SFTC-01), THC(West), Delhi 27.07.2020